

1	2	3	4	5	6	7	8
17	Mizoram	2.00	-	2.00	-	2.00	-
18	Nagaland	3.00	-	6.00	-	3.00	-
19	Orissa	-	-	23.27	-	-	3.14
20	Punjab	-	-	1.00	-	1.00	3.58
21	Rajasthan	-	-	32.08	-	8.45	2.17
22	Sikkim	1.00	-	0.73	-	0.84	-
23	Tamil Nadu	16.32	-	-	2.36	5.24	-
24	Tripura	0.83	3.95	0.89	0.82	1.00	2.70
25	Uttar Pradesh	-	-	20.26	0.94	28.07	1.00
26	Uttarakhand	9.00	-	-	2.07	-	-
27	West Bengal	16.97	1.59	10.52	1.90	11.00	-
TOTAL		135.70	44.76	190.64	35.40	197.17	60.20

Merger of Panchayats in Tamil Nadu

2520. SHRIMATI VASANTHI STANLEY: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether it is a fact that two Panchayats in Tamil Nadu will be merged with the Tiruchi Corporation;
- (b) if so, the reasons therefore;
- (c) whether there had been any demonstrations against the plan to merge;
- (d) the response of Government thereof; and
- (e) details of social welfare schemes and programmes that will be suspended if the two Panchayats are merged?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): (a) Government of Tamil Nadu has informed that the inclusion of Village Panchayats of Pappakurichi, Eliakudi,

Keelkalkandarkottal and Alathur apart from Thiruverembur Town Panchayat with the Tiruchirapalli City Municipal Corporation has been notified.

(b) The reason advanced by the Government of Tamil Nadu is that as there is rapid increase in the urban population in the State, merger of adjacent and contiguous local bodies with the cities/towns is imperative to cater to the basic amenities for the people living in the contiguous areas.

(c) to (e) Government of Tamil Nadu has informed that it has notified the above merger following the prescribed procedure under the provisions of the Tiruchirapalli City Municipal Corporation Act, 1994 and that social welfare schemes and programmes will be taken up as per applicable policies.

Irregularities in State Paper Lotteries

2521. DR. T.N. SEEMA: Will the PRIME MINISTER be pleased to state:

(a) whether the CBI investigation into the complaints about the irregularities in the operation of other State paper lotteries requested by Kerala State have begun;

(b) whether the investigation would cover the period of operations of the lotteries during 2001 to 2006 also;

(c) whether the alleged inaction of departments of Government in taking timely and effective action on the complaints received from Kerala State since 2005 would also be covered under the scope of the CBI investigation;

(d) whether CBI has conducted any investigation earlier about cases of similar irregularities and corruption in the operation of the paper lotteries in Arunachal Pradesh, Nagaland and Sikkim; and

(e) if so, the status of these enquiries and the details of the criminal cases thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes Sir. CBI has registered total 32 cases in August 2011 pertaining to Lottery Scam referred by the State of Kerala.

(b) The investigation in one case covers the period. 2005 onwards, investigation in another case covers year 2008 onwards. The rest of the cases cover period 2010 onwards.